

## गोपाल टावर के निर्माण की अनुमति

1195. श्री वृद्धि चन्द्र जैन : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि क्या गोपाल टावर के मालिकों ने इस बिल्डिंग के निर्माण के लिए सम्बन्धित प्राधिकारी से बैधानिक अनुमति प्राप्त कर ली थी और यदि हां, तो तत्सम्बन्धी पूर्ण ब्यौरा क्या है ?

निर्माण और आवास मंत्रालय में उप मंत्री (श्री मोहम्मद उस्मान आरिफ) : जी, हां ।

दिल्ली विकास प्राधिकरण ने सूचित किया है कि प्लॉट नं० 25, राजेन्द्र प्लेस, नई दिल्ली के स्वामी ने स्वीकृत हेतु भवन नक्शे 30 मार्च, 1978 को प्रस्तुत किये थे तथा उन्हें 26 जुलाई, 1978 को अनुमोदित कर दिया गया था । कतिपय शर्तों के अधीन तहखाने, भूमितल, मँज तल तथा 13 ऊपरी तलों के लिए नक्शे स्वीकृत किये गये थे । (1 से 13 तलों तक) महत्वपूर्ण शर्तों में से कतिपय शर्तें निम्नलिखित हैं ।

- (1) तहखाने में ट्रांसफार्मर कक्ष की व्यावस्था डेसू की आवश्यकताओं के अनुसार की जाएगी ।
- (2) लिफ्टें भारतीय मानक संस्थान संहिता में निर्धारित मानदण्डों के अनुसार होंगी ।
- (3) सभी अग्नि सुरक्षा तथा अग्नि सुरक्षा उपाय भवन की चौड़ाई तथा ऊँचाई पर आधारित वर्गीकरण के अनुसार किए जायेंगे । भवनों पर दखल की अनुमति नहीं दी जाएगी । तथा कोई भी दखल अथवा

पूर्णता प्रमाण पत्र तब तक नहीं दिया जाएगा जब तक कि इन आवश्यकताओं का अनुपालन नहीं किया जाता है । तथा अग्नि सुरक्षा प्रमाणपत्र उपलब्ध नहीं कर लिया जाता है ।

- (4) लिफ्ट निर्माता कम्पनी तथा मुख्य अग्नि अधिकारी, दिल्ली नगर निगम से लिफ्टों की क्षमता तथा आकार के बारे में एक प्रमाणपत्र तथा नक्शों के आवश्यक ब्यौरे प्रस्तुत किये जाने चाहिए । भवन नक्शों पर मुख्य अग्नि अधिकारी द्वारा विचार किया था जिसने भवन में बँट राइजर पद्धति, अग्नि शामकों, अग्निरोधी दरवाजों, अग्नि के खतरे की घंटी पद्धति आदि की व्यवस्था जैसी बहुत सी शर्तों/अपेक्षाओं के अधीन भवन नक्शे की स्वीकृति की सिफारिश की थी ।

## Forest Policy For Tribal Areas

1196. SHRI GIRIDHAR GOMANGO : Will the Minister of AGRICULTURE be pleased to state :

(a) the main features of the Forest Policy, adopted by his Ministry for Tribal Areas and the guidelines issued to the States for implementation;

(b) when this policy was adopted and since when the States started the execution of the policies, State-wise in details;

(c) how far the tribal areas and the people benefited by this policy so far; and

(d) whether some States have adopted this policy of their own on the basis of the guidelines and if so, the details therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) to (d) The Forest Policy is under revision. It Provides to safeguard the interests of the tribals so as to ameliorate their economic conditions and to protect them from social injustice and exploitation.

Some aspects of forest administration needing special attention in this connection are: Elimination of middle-men from the midst of tribals and promotion of cooperative endeavours for passing on the benefits directly.

#### Felling of Forest Trees in Kerala

1197. SHRI NEELALOHITHA-DASAN NADAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the felling of forest trees on a large scale in Kerala has affected adversely the ecology of Kerala and even the rain fall; and

(b) if so, steps taken by Government to prevent this felling of forest trees on a large scale?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) The diversion of about 189000 ha. of forest area for various purposes has adversely influenced the ecology of Kerala. However, there is no conclusive evidence to prove that it is responsible for low rain fall in Kerala.

(b) Under the Forest (Conservation) Act, 1980 no State Government or other authority shall make, except with prior approval of the Central Government, any order directing that any reserved forest shall cease to be reserved, or that any forest land may be used for any non-forest purpose.

The Government of Kerala have also issued an Ordinance entitled 'The Kerala Preservation of Trees and Regulation of Cultivation in Hill Areas Ordinance, 1983' to provide for regulation of the cutting and destruction of trees in the State of Kerala and for the regulation of cultivation of land in the hill areas in the State.

#### Drought in Kerala

1198. SHRI A. K. BALAN:  
SHRI SKARIAH THOMAS:  
PROF. P. J. KURIEN:

Will the Minister of AGRICULTURE be Pleased to state:

(a) the estimated amount of loss incurred by Kerala due to the unprecedented drought;

(b) how much amount Kerala has demanded as drought assistance;

(c) how much amount has been allotted to Kerala;

(d) whether this is to be deducted from next year plan allotment; and

(e) whether any provision is made for financial compensation for the drought hit farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMAD KHAN): (a) According to the supplementary memorandum submitted by the Government of Kerala, the estimated amount of loss on account of drought is placed at Rs. 98.44 crores.

(b) The Government of Kerala had requested for an assistance of Rs. 229.60 crores.

(c) The State has been sanctioned a ceiling of assistance of Rs. 36.77 crores.